



2026:AHC:129446

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6876 of 2026

Sanni @ Peda

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Shivam Shukla, Sushil Kumar Shukla
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 462 of 2025, under Sections 126(2), 131, 351, 352, 115(2), 109(1), 118(1) of the B.N.S., Police Station- Baraut, District- Baghpat, during the pendency of the trial.
3. Learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. He is in jail since 06.08.2025. It is submitted that the injuries sustained by the injured have not been found to be dangerous to life and that the fracture noticed in the medico-legal examination is on the hand of the injured, which is a non-vital part of the body. Learned counsel further submits that although the applicant is shown to have criminal history of seventeen cases, he is not a previous convict.
4. Learned A.G.A. has opposed the prayer for bail and contended that the bail application of the similarly situated co-accused, Ajay @ Goli, being Bail Application No. 33517 of 2025, who was named along with the applicant and had a criminal history of fourteen cases, was rejected by this Court. The learned A.G.A. further contends that this Court specifically taking into account the repeated criminal activities of the co-accused and for ensuring trial of pending cases without being influenced by intimidation on the part of the applicant, refused to grant him bail.

5. Rejoining the issue, learned counsel for the applicant contends that the case of the applicant is distinguishable from that of the co-accused. It is contended that the previous criminal case in which the applicant and the co-accused were alleged to have threatened the injured prior to his deposition did not involve the present applicant. The said case, being Case Crime No. 1102 of 2019, is not pending against the applicant. Learned counsel further submits that the applicant had no motive for the commission of the alleged offence and has been falsely implicated due to political machinations. Out of the seventeen criminal cases registered against the applicant, fifteen pertain to Police Station Baraut, one pertains to Police Station Chaprauli, and one pertains to Police Station Ramala. Eight of these cases were registered in the year 2016 when the applicant was a juvenile. In all the said cases, the applicant, on legal advice, confessed his guilt and was convicted and sentenced to the period already undergone in custody by the concerned Juvenile Board. In the remaining cases, the applicant has been granted bail by the competent courts after taking into consideration his criminal antecedents.

6. I have considered the submissions made by the learned counsel for the parties.

7. This Court, vide order dated 13.10.2025, rejected the bail application of the co-accused, taking into consideration his repeated involvement in criminal activities. Although the applicant is stated to have a criminal history of eighteen cases, including the present case, eight of those cases were registered in the year 2016 when the applicant was a juvenile. In those cases, the applicant, on the basis of his confession, was convicted and sentenced to the period already undergone in custody. The remaining cases are not stated to have culminated in conviction. The applicant is in jail since 06.08.2025 and, according to the learned counsel for the applicant, the trial has not commenced as yet. The injured has not received any injury which may be considered to be dangerous to life.

8. Taking into account the entire facts and circumstances of the case, and also the fact that the applicant is not stated to have been involved in the previous case No.1102 of 2019 in which the injured is said to be a witness, prima facie a case for bail is made out.

9. The bail application is **allowed**.

10. Let the applicant - **Sanni @ Peda**, involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two reliable sureties each in the like amount, to the satisfaction of the Court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial Court, unless his personal appearance is exempted by the Court concerned.

11. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his/her bail.

12. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

13. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

14. The observations made hereinabove are exclusively for deciding the instant bail application and shall not be construed as an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 29, 2026
Kushal